

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 139
(IB)-582(PB)/2019

IN THE MATTER OF:

Satinder Kumar Joshi & Mrs. Kamal Joshi Applicant/petitioner
v.
Rajesh Projects (India) Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

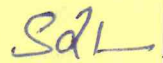
SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

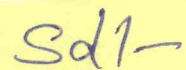
For the petitioner: Mr. Vinod Tiwari, Mr. Sidharth Jain, Adv.
For the Respondent(s): Mr. Aishwarya Kaushik, Mr. Aman Anand, Adv.

ORDER

The matter is pending before Hon'ble the Supreme Court wherein the proceedings before this Tribunal have been stayed. Hearing is deferred to 05.08.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)